

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 25 of 2014 & IA No. 233, 278 & 279 of 2014
&
APPEAL No. 179 of 2014 & I.A. No. 290 of 2014

Dated : 25th September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 25 of 2014 &
IA No. 233, 278 & 279 of 2014**

M/s SESA Sterlite Ltd. ...Appellant (s)
Versus.
Orissa Electricity Regulatory Commission & Anr. ...Respondent(s)

**Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Poonam Verma
Mr. Akshat Jain**

**Counsel for the Respondent(s) : Mr. G. Umapathi
Mr. Rutwik Panda
Ms. Anshu Malik for R-1
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for SLDC
Mr. Raj Kumar Mehta
Ms. Ishita Chudhary Das Gupta
for R-2**

**APPEAL No. 179 of 2014 &
I.A. No. 290 of 2014**

GRIDCO ...Appellant (s)
Versus
M/s SESA Sterlite Ltd. & Anr. ...Respondent(s)

**Counsel for the Appellant (s) : Mr. Raj Kumar Mehta
Ms. Ishita Chudhary Das Gupta**

**Counsel for the Respondent (s) : Mr. Amit Kapur
Ms. Poonam Verma**

**Mr. Akshat Jain for R-1
Mr. Rutwik Panda
Ms. Anshu Malik for R.2**

ORDER

We have heard the learned counsel for the parties in I.A. Nos. 233, 278 & 279 of 2014. It is open to the learned counsel for the parties to file their respective Written Notes on or before 10.09.2014 after serving copy on the other side.

Order is Reserved.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/kt